



2026:AHC-LKO:22150

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2635 of 2026

Vipin Yadav And 3 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Secy. Home Lko. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	: Ajay Pratap Singh, Shailesh Tripathi
Counsel for Opposite Party(s)	: G.A., Naresh Kumar Pathak

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Vakalatnama filed by Naresh Kumar Pathak, Advocate, on behalf of opposite party no.2 is taken on record.
2. Heard learned counsel for the applicants, learned A.G.A. for the State, Sri Virijendra Kumar Singh, learned counsel for the opposite party no.2 and perused the record.
3. By means of the instant application, the applicants have prayed to quash the S.T. No.519 of 2022, Crime No.243 of 2021 (*State Versus Vipin Yadav and others*) U/S-363/366/376/504/506 IPC & 3/4 POCSO ACT, P.S.-Jahangirabad, District-Barabanki pending in the Court of Learned Additional District & Session Judge/Special Judge (POCSO ACT) Court No.45 Barabanki in the light of compromise dated 04.10.2025.
4. The learned counsel for the applicants submits that due to certain misunderstanding, the instant FIR was lodged against the applicants and thereafter the parties sat together and has amicably settled their dispute which has been reduced in writing on 04.10.2025. He also submitted that the applicant no.1 and victim has performed married and registered the same on 25.02.2026. Their marriage certificate is annexed as Annexure No.8 to this application. He next submitted that one child is also born from their wedlock. He added that thereafter the applicants filed the instant application for direction to the trial Court to verify the

compromise deed and in compliance of the order dated 17.11.2025, the verification was done and report has been submitted to this Court. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the impugned criminal proceeding may be quashed.

5. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no. 2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

6. Learned counsel for the State has no objection to the contention aforesaid.

7. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 04.10.2025 and said compromise has been verified on 02.12.2025 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case.

8. In view of the above, as the applicants and opposite parties have entered into compromise and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466** .

9. Accordingly, criminal proceedings with regard to S.T. No.519 of 2022, Crime No.243 of 2021 (*State Versus Vipin Yadav and others*) U/S- 363/366/376/504/506 IPC & 3/4 POCSO ACT, P.S.-Jahangirabad, District-Barabanki pending in the Court of Learned Additional District & Session Judge/Special Judge (POCSO ACT) Court No.45 Barabanki are hereby quashed.

- 10. The compromise shall be part of this order.
- 11. The application is allowed accordingly.
- 12. Consigned to record.

(Shree Prakash Singh,J.)

March 30, 2026

V. Sinha